

ACT NO. VII OF 1899.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 17th
February, 1899.)

An Act to further amend the Inland Steam-
vessels Act, 1884.

WHEREAS it is expedient to further amend the
Inland Steam-vessels Act, 1884 (hereinafter refer- VI of 1884.
red to as "the said Act"); It is hereby enacted as
follows :—

Short title
and com-
mencement.

1. (1) This Act may be called the Inland Steam-
vessels Act (1884) Amendment Act, 1899; and

(2) It shall come into force at once.

Addition of
new section
after section
29, Act VI,
1884.

2. After section 29 of the said Act the following
section shall be added, namely :—

Certificates of
competency
or service to
have effect
throughout
British India.

" 29A. Every certificate of competency or service
granted under this Act shall have effect throughout
British India."

Addition to
heading to
Chapter VI,
Act VI, 1884.

3. To the heading to Chapter VI of the said Act
the words " AND FROM COLLISION " shall be added.

Addition of
new section
after section
50, Act VI,
1884.

4. After section 50 of the said Act the following
section shall be added, namely :—

Power for
Local Gov-
ernment to
make rules
for protection
of inland
steam-vessels
from collision.

" 50A. (1) The Local Government may make
rules for the protection of inland steam-vessels from
collision.

(2) Rules under this section may regulate the
following among other matters, that is to say :—

(a) the making of sound-signals ;

(b) the

- (b) the carriage and exhibition of lights by inland steam-vessels ;
 - (c) the carriage and exhibition of lights by other vessels on inland waters on which steam-vessels ply and which are specified in the rules ;
 - (d) the steering rules to be observed ; and
 - (e) the towing of vessels astern or alongside.
- (3) Any rule under this section may contain a provision that any person committing a breach of it shall be punished with imprisonment for a term which may extend to six months, or with fine which may extend to five hundred rupees, or with both."